



**IN THE NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH, PRAYAGRAJ**

IA No. 228/2023 IN CP (IB) NO. 45/ALD/2019

In the matter of

An application under Rule 11 of the NCLT Rules, 2016

IN THE MATTER OF:

Prince Jain

117-P, Gali No. 8, Shankar Nagar Extension,
Krishna Nagar, Delhi-110051

..... Applicant/Intervenor

Versus

Alok Kumar Kuchhal, Liquidator

C-154 Sector 51, Noida-201301

Email: irp.ratandeeep@gmail.com

..... Respondent

IN THE MATTER OF:

Nitin Jain & Anr.

.... Financial Creditors

VERSUS

Ratandeeep Infrastructure Private LimitedCorporate Debtor

Order pronounced on 21st September, 2023

Coram:

Mr. Praveen Gupta. : Member (Judicial)

Mr. Ashish Verma : Member (Technical)



Appearances:

Sh. Nishant Mehrotra, Adv. : For the Applicant in IA No.228/2023

Sh. Yash Tandon, Adv. : For the Respondent in IA No.228/2023

ORDER

1. The Applicant has filed this application for bringing on record certain averments to be part of the IA No.177/2022.
2. The Ld. Counsel representing the applicant has made consolidated submissions and we have considered the averment made in the application as well as oral submission made by the Ld. Counsel representing the applicant during the course of hearing while hearing IA No.177/2022 at length.
3. The said IA No.177/2022 has already been dismissed vide detailed order of the same date i.e. 21st September, 2023.
4. The present application therefore has become redundant per se and is disposed of as such.

-Sd-

(Ashish Verma)
Member (Technical)

Priya Agarwal
(Stenographer)

-Sd-

(Praveen Gupta)
Member (Judicial)